

**STATEMENT Re. DELAY IN LAYING PAPERS & REPORTS OF MRTPC**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table—

(1) A statement showing reasons for delay in laying the Hindi version of Monopolies and Restrictive Trade Practices Commission Reports in the case of—

- (i) M/s. Dunlop India Limited;
- (ii) M/s. Automobile Products of India Limited and M/s. Bajaj Auto Limited; and
- (iii) M/s. Hindustan Aluminium Corporation Limited.

[Placed in Library. See No. LT-8401/74].

(2) A copy each of the following Reports (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) Report under section 21(3)(b) of the said Act in the case of M/s. Delhi Cloth and General Mills Company Limited, Delhi and the Order dated 8-3-1973 of the Central Government.
- (ii) Report under section 21(3)(b) of the said Act in the case of M/s. Neesha and Company, Bombay and the Order dated 14-9-1971 of the Central Government thereon.
- (iii) Report under section 23(6) of the said Act in the case of amalgamation of Willcox Buckwell India Limited with M/s. Larsen and Toubro Limited and Order dated 3-9-1971 of the Central Government thereon.

- (iv) Report under section 23(6) of the said Act in the case of amal-

gamation of Sarabhai Sons Private Limited and Sarabhai M. Chemicals Private Limited with Telerad Private Limited.

[Placed in Library. See No. LT-8492/74].

11.02 hrs.

**FINANCIAL COMMITTEES, 1973-74  
(A REVIEW)**

SECRETARY-GENERAL: I beg to lay on the Table a copy of "Financial Committees, 1973-74 (A Review)" (Hindi and English versions).

11.02½ hrs.

**MESSAGES FROM RAJYA SABHA**

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 5th September, 1974, adopted the following motion in regard to the Joint Committee on the Constitution (Thirty-Second Amendment) Bill, 1973:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint one member of the Rajya Sabha to the Joint Committee on the Constitution (Thirty-Second Amendment) Bill, 1973, in the vacancy caused by the retirement of Shri Sultan Singh from the membership of the Rajya Sabha on the 1st August, 1974, and resolves that Shri Sultan Singh, member of the Rajya Sabha, be appointed to the said Joint Committee to fill the vacancy."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th September, 1974, has passed the enclosed motion referring the Central and Other Societies (Regulation) Bill,